

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.270/TT/2020

Dated: 20.3.2020

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff of 2014-19 period and determination of tariff for 2019-24 period for 6nos. of assets under “Integration of Pooling Stations in Chhattisgarh with central part of WR for IPP generation projects in Chhattisgarh” in Western Region (IPP-C).

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.4.2020:-

2. Clarify/submi the following information:-

- i. There is variation in the claimed capital cost as on 31.3.2014 for Asset-1 vis-a-vis allowed vide corrigendum dated 10.12.2018 in Petition No. 126/TT/2018. Clarify.
- ii. IDC discharged statement for Assets-2a, 2b, 2c, 2d and 2e.
- iii. Whether the entire scope of work under the “Integration of Pooling Stations in Chhattisgarh with Central Part of WR for IPP Generation Projects in Chhattisgarh” is completed. Indicate whether the entire scope of work is covered in the instant petition.
- iv. All forms in excel format pertaining to 2014-19 tariff period in respect of all assets.
- v. For additional capital expenditure claimed under Regulation 14(2)(iv) of 2014 Tariff Regulations, clarify reasons for withholding and release of such payments.
- vi. With regard to additional capitalization claimed during 2014-15 to 2018-19, submit details in the following format for all assets covered in the instant petition:

